

Calcutta Mint with effect from 4th July, 1983, which has resulted in an increase of over 50 per cent in the production of coins in both the Mints. The number of working hours per week per shift has been increased from 48 to 54. Similarly, the number of working days is also being increased to the extent possible under the provisions of the Factories Act. New coining presses have been ordered for the Hyderabad Mint to strengthen coining capacity. The 20 paise coin has also been reintroduced so as to reduce the demand for ten paise coins. As a result of these measures, it is expected that production of coins will be at least about 950 million pieces in 1983-84 against 660 million pieces in 1982-83.

Besides, long term measures like introduction of additional shifts wherever possible in the Mints are under consideration.

Implementation of IRDP Schemes in West Bengal

5264. SHRI AJIT KUMAR SAHA : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware that the nationalised banks are not cooperating in regard to the implementation of the Integrated Rural Development Programme schemes in West Bengal ;

(b) if so, the reasons therefor ;

(c) was any action taken by Government in this regard ;

(d) if so, the details thereof ; and

(e) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) (a) : No, Sir.

(b) Question does not arise.

(c) to (e) It is not correct to say that the nationalised banks are not cooperating in regard to the implementation of the Integrated Rural Development Programme.

During 1982-83 the term credit mobilised was about Rs. 713.98 crores (provisional) as against an annual target of Rs. 600 crores. Similarly the number of beneficiaries assisted during the year was 34.45 lakhs (provisional) as against a target 30 lakh beneficiaries. It proves that banks are alive to their responsibilities towards providing supplemental support in proper implementation of the programme. It cannot be said that banks are cooperative in one State and non-cooperative in another. Recently the Government have decided to set up Block Level Advisory Committee which will help in the identification of beneficiaries and implementation of the programme. With this the situation is expected to improve further.

Extension of Retirement Age of Permanently Seconded Officers in DGI

5265. SHRI M. KANDASWAMY : Will the Minister of DEFENCE be pleased to state :

(a) is it true that a proposal has been put up by Directorate General of Inspection for extension of age of retirement for permanently seconded service officers in D.G.I. to 57 years ;

(b) is it true that at present their age of retirement is 55 years ;

(c) is it true that in Army the retirement age is varying from grade to grade ; if so, the reason why the same norm is not followed in DGI ;

(d) is it true that DGI management had earlier put up proposal for age of retirement extending to 57 years in 1980; and

(e) is it true that the proposal was rejected by the Prime Minister who was then holding Defence Portfolio also ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) Yes, Sir.

(b) Yes, Sir.

(c) Yes, Sir. The DGI, however, is an inter-services organisation and experience and knowledge of equipment being important considerations, continuance in service for a longer period has been considered desirable.

(d) Yes, Sir.

(e) No, Sir.

Trade Agreement With China

5266. SHRI CHITTA MAHATA : will the Minister of COMMERCE be pleased to state :

(a) whether there is any trade agreement between Government of India and China ; and

(b) if so, the details thereof and progress made so far in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA): (a) No, Sir.

(b) Does not arise.

Judgement in Respect of Conductors and Electricals Limited and Union of India

5267. SHRI ASHFAQ HUSSAIN : will the Minister of COMMERCE be pleased to state :

(a) whether Government have seen the full Bench Judgement dated 3 March, 1983 of the Delhi High Court in Bombay Conductors and Electricals Limited and another vs the Union of India ;

(b) whether the separate Judgement delivered by the Chief Justice and another Judge, the question of the validity of REP circulars, clarification circulars, Import and Export Policy Hand-book etc. was discussed ; and

(c) whether Mala International, Madras, have recently obtained a stay order against Government and the CCI&E against

certain provisions of the Import and Export Policy, 1983-84 also for the reasons mentioned in the above full Bench Judgement referred to above ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) Yes, Sir.

(b) No, Sir.

(c) No, Sir. The court, however, has passed an interim order to the effect :-

“The respondents are directed to consider the representation of the petitioners for the issue of replenishment licences as per the import Policy for 1977-78 in respect of exports to be made by the petitioners even after 30-6-83, covered by LCs opened prior to 1-1-83. Meanwhile the respondents are directed to issue replenishment licences as per Import Policy for 1977-78 in respect of exports to be made by the petitioners even after 30-6-83 which are covered by LCs opened prior to 1-1-83. In case the petitioners fail in these writ petitions, the replenishment licences issued as per April 1977 to March 1978 policy will be adjusted towards their future entitlements of export”.

The Government has preferred an appeal against the order before the Division Bench.

DE-Registration of Garment Exporters

5268. SHRI ASHFAQ HUSAIN : Will the Minister of COMMERCE be pleased to state :

(a) whether Government will allow exporters who have been de-registered by the Apparels Export Promotion Council, New Delhi, for going the export allotments, export quota certificate etc. to hold offices as Members of the Committee of Administration or Executive Committee of other EPCs, Governmental Committees, to receive export awards etc. ; and

(b) will Government place on the Table of the House a list of such exporters